

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 8 – IA(Plan)23(AHM)2024  
In  
C.P.(IB)/159(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Mekaster Finlease Ltd  
V/s  
Tiaan Consumer Ltd

.....Applicant

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP : Mr. Mohd. Nazim Khan, PCS  
For the Respondent :

**ORDER**

**IA(Plan)23(AHM)2024**

This application is filed by the applicant under Section 30 (6) r.w Section 31(1) of the IBC r/w. Regulation 39(4) of IBBI seeking approval of the resolution plan without seeking extension of the CIRP period as the CIRP period already ended before filing this application on 08.04.2024.

Learned PCS seeks time to file appropriate application as well as additional affidavit on the issue of joint applicant/SRA, the issue of interse bidding as well as details of the claim approved for the Operational Creditor along with the names.

Re-list on 26.06.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**